

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:2359

ANSWERED ON:05.02.2014

SPECIAL CATEGORY STATUS STATES

Dhruvanarayana Shri R. ;Dubey Shri Nishikant ;Krishnaswamy Shri M.;Mandal Shri Mangani Lal;Siricilla Shri Rajaiah

Will the Minister of PLANNING be pleased to state:

- (a) the details of the States which have been accorded special status so far and the financial and other such assistance provided to these States;
- (b) the States which have been provided such assistance but failed to submit utilization certificate to the Central Government in respect of the assistance so provided; and
- (c) the number of demands pending for grant of special status, State-wise and the time by which a final decision will be taken in this regard?

Answer

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND PLANNING (SHRI RAJEEV SHUKLA)

- (a) Eleven States namely, Arunachal Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand have been accorded Special Category Status so far by the National Development Council (NDC). The details of Central releases during 2012-13 under Central Assistance to State Plans and Centrally Sponsored Schemes to these States are given in Annexure.
- (b) The releases of funds to States and their agencies are made by the concerned Ministries / Departments based on scheme guidelines as well as utilization certificates of previous instalments. The release and submission of utilization certificates is an ongoing process . monitored by the administrative Ministries.
- (c) The request of Bihar for special category status is under examination.